## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-427/ND/2017

In the matter of:

Ms. Geeta Bathla ....PETITIONER

Vs.

DP Plastics (P) Ltd .. RESPONDENT

SECTION:

**Under Section 241/242** 

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant : Ms. Ranjana Roy, Advocate

Mr. Vivek Kumar, Advocate

For the Respondent/Corporate Debtor:

For the Intervener : Ms. Lakshmi Gurung, Standing

Counsel for Income tax Deptt.

## **ORDER**

Learned Counsel for the petitioner is present. Ld. Counsel for the respondent is also present and seeks some time to file a detailed reply to the main Company Petition and seeks a week's time for this purpose.

In view of the said request, a week's time is granted to the Respondent, 1, 2 & 3 to file its reply with an advance copy of the same to be made available to the Ld. Counsel for the petitioner and the petitioner to file its rejoinder within a period of 2 weeks thereafter.

Post the matter on 01.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018